

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.5/2002

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. R.K.Upadhyaya, Member (A)

Indore, this the 12th day of August, 2003

Kishorilal .. Applicant

(As per memo of parties)

(By Advocate: None)

Vs.

Union of India & Others .. Respondents
(As per memo. of parties)


(By Advocate: Sh. Y.I.Mehta, ld. senior counsel
with Sh. D.S.Patel)


O R D E R (Oral)

By Sh. Shanker Raju, Member (J)

As the multiple reliefs have been sought which is barred by Rule 10 of the CAT(Procedure) Rules, 1987. However, finding that the legal heirs have already been inducted and there has been a challenge to the revisional order rejecting the revision petition against removal and removal as well as appellate orders have not been assailed in the present form, this OA is not maintainable. Accordingly, the same is dismissed.

2. However, applicant shall be at liberty to assail the impugned orders/necessary orders in accordance with law. No costs.


(R.K.UPADHYAYA)
M(A)


(SHANKER RAJU)
M(J)

/rao/